

को चीन सरकार से कोई उत्तर प्राप्त हुआ है और क्या बातचीत आरम्भ हो गई है ;

(ख) यदि हां, तो उसका क्या परिणाम निकला; और

(ग) यदि नहीं, तो सरकार द्वारा क्या अग्रेतर कार्यवाही की जा रही है ?

**वैदेशिक-कार्य मन्त्रालय में उप-मंत्री (श्री सुरेन्द्रपाल सिंह :** (क), (ख) और (ग) भारत सरकार को 11 सितम्बर के अपने सुझाव का कोई उत्तर नहीं मिला है जिसमें उसने युद्ध-विराम करने और उसके बाद नाथूला में सेक्टर कमांडरों की बैठक का प्रस्ताव किया था। भारत सरकार के नोट का जवाब दिए बिना, चीनी सेनाओं ने वास्तव में 13 सितम्बर से युद्ध-विराम कर दिया है।

#### U. N. CONVENTION ON LAND-LOCKED COUNTRIES

42. SHRI BHOGENDRA JHA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether India has ratified the U.N. Convention on trade and transit facilities to land-locked countries;

(b) if not, the reasons for the delay in ratifying the convention; and

(c) how many countries have so far ratified the convention ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) No, Sir.

(b) The matter is under consideration.

(c) As of 20 September 1967, ten countries had become parties to the Convention. These are Chad, Czechoslovakia, Hungary, Malawi, Mongolia, Nepal, Niger, Nigeria, Yugoslavia and Zambia.

#### PILLAI COMMITTEE'S REPORT ON INDIAN FOREIGN SERVICE

43. SHRI BHOGENDRA JHA :  
SHRI SHASHIBHUSHAN BAI-  
PAI :

Will the Minister of EXTERNAL AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 11 on the 22nd May, 1967 and state :

(a) whether any final decision has since been taken on the recommendations of the Pillai Committee on the Indian Foreign Service; and

(b) if so, the nature of decision taken ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) While final decisions on a number of recommendations have been taken, other recommendations are in the process of examination in consultation with the Ministry of Finance and the other Ministries concerned.

(b) Most of the recommendations for improving the working of the Ministry of External Affairs and of Indian Missions abroad have been accepted in principle, but in view of financial stringency their implementation may have to be phased over a period of years.

#### RHODESIA

44. SHRI BHOGENDRA JHA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that the U.N. Security Council-imposed economic sanctions on Rhodesia have failed completely; and

(b) if so, the steps which India propose to take to ensure the early down-fall of the illegal white minority regime in Rhodesia ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) The selective economic sanctions imposed by Security Council Resolution dated the 16th December, 1966, have failed to bring down the illegal regime in Rhodesia mainly because South Africa and Portugal have refused to implement that resolution and have openly assisted the illegal and minority Government in Rhodesia to sustain its economy.

(b) The question of Rhodesia was recently discussed at the 22nd session of the General Assembly where India's representative declared that the only way to end the Rhodesian rebellion is for Britain to use force. The General Assembly approved a resolution of the 3rd November 1967 demanding that Britain should use force